

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 135 (ND)/2013

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE COMPANY: Puhla Bagrodia Vs. Digital Properties and Hotels Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner(s): Mr. Abhishek Puri, Mr. V. Siddharth and Ms. Surbhi Gupta, Advocates

For the Respondents: Mr. Manish Gupta, Advocate

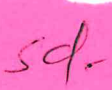
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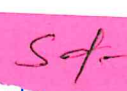
CA 20/2017

It is submitted that pursuant to the previous orders, both the parties have consented to appointment of Mutt and Associates, J-66, Main Market, Rajouri Garden, New Delhi, as the Statutory Auditors. The Petitioner is directed to ensure that the financial statements for the previous years are duly audited and ready for filing.

It is also submitted by the Id. Counsel for the petitioner that vide an order of the ROC dated 15.9.2017, the Directors of the Company have been suspended. Pursuant to the same, the Petitioner moved Writ Petition whereby the Hon'ble High Court of Delhi has stayed the suspension order qua the petitioner vide its order dated 25.10.2017.

To come up for further consideration on 15th February, 2018.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)